

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 032.

Dated: 3 MAY 1995

APPLICATION NO. 1387 of 1994.

APPLICANTS: Sri. Pratap Singh,  
V/S.

RESPONDENTS: The Commandant, Pioneer Corps Trg Centre,  
Bangalore.

To

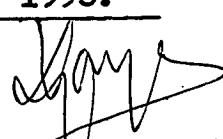
1. Sri.N.Gopal, Advocate,  
No.1, Boweelane,  
'F' Street, Ashok Nagar,  
Bangalore-560 025.
  
2. Sri.M.S.Padmarajaiah, Senior  
Central Govt.Stng.Counsel,  
High Court Bldg, Bangalore-1.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 17-04-1995.

Issued on  
3/5/95

  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 1387 OF 1994

MONDAY, THIS THE 17TH DAY OF APRIL, 1995.

Mr. Justice P.K. Shyamsundar, .. Vice Chairman.

Mr. T.V. Ramanan, .. Member(A)

Pratap Singh,  
S/o Sri Jagajit Singh,  
Aged about 52 years,  
Working as Civilian Cook (8057172),  
Pioneer Corps Training Centre  
(Now under suspension),  
residiing at No.30, Hanumanthappa  
Lay-out, Adarshanagar,  
Bangalore-560 006. .. Applicants.

(By Advocate Shri N. Gopal)

v.

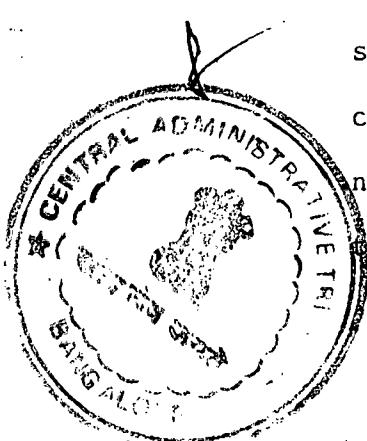
The Commandant,  
Pioneer Corps Training Centre,  
Sena Seva Corps Kander (Dakshin),  
ASC Centre (South),  
Bangalore-560 006. .. Respondents.

(By Standing Counsel Shri M.S. Padmarajaiah)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard both sides. We direct the admission of this application. The learned Standing Counsel places on record his counter statement. Counsel for the applicant invites our attention to Annexure-A7, a notification emanating from the respondent herein under which he purports to have recommended the case of the applicant for revocation of the order of suspension which is the one impugned herein. Pursuant to the communication referred to under Annexure-A7 dated 21-4-1994 apparently nothing has been done in that behalf and no decision has been taken by the appropriate quarters regards the discontinuance



of the order of suspension, a step commended also not very firmly in that annexure. Be that as it may, we find the order of suspension was made on 31st of January, 1991 and therefore, the appropriate administration should consider whether its continuation is proper or its discontinuation is more proper. We, therefore, direct the administration to review the order of suspension and pass appropriate orders within 2 months from the date of receipt of a copy of this order. With this observation this application stands disposed of finally. No costs.

Sd/-

Sd/-

MEMBER(A)

VICE-CHAIRMAN.



TRUE COPY

Yours  
Section Officer  
13/1/95  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore